

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 55(ND)/2014

IN THE MATTER OF:

M/s Dr. Jang Bahadur Singh & Ors.

.... **APPLICANT / PETITIONER**

Vs.

M/s Frick India Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

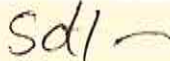
For the APPLICANT/PETITIONER :- Mr. Perminder Tanwar, Advocate
Mr. Abhishek Sharma, Advocate

For the RESPONDENT :- Mr. Sujoy Datta, Advocate
Mr. NPS Chawls, Advocate

ORDER

Learned Counsel for the parties are present and it is represented by the Learned Counsel for the parties that in relation to a connected matter in CP 34/2012 was heard by the Hon'ble Principal Bench and was disposed of by order dated 31.03.2017. Hence the same may be also placed before the Hon'ble Principal Bench. In view of the above let the matter be placed before the requisite bench on 8th September 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)